


A-234-B
1659

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (WEST)
TIS HAZARI COURTS : DELHI

CIRCULAR

In pursuance of the directives contained in the Action Plan for Arrears Reduction in District Judiciary (APAAr-DJ) Phase V (January 2026 – June 2026), all the Judicial Officers posted in West District, Tis Hazari Courts, Delhi are hereby requested to ensure strict compliance with the following directions for effective arrears reduction and timely justice delivery, and submit a status and compliance report on 1st July, 2026:

1. **Complete disposal of more than 30 years, 20-30 years and 10 years old cases (as on 01.01.2026)**: Focus shall be on the final disposal of all cases older than 30 years, 20-30 years and 10 years (if any remaining after Phase IV) to bring the backlog to ZERO by the end of Phase V (June 2026).
2. **Identification & Disposal of 50 Oldest Cases (as on 01.01.2026)**: Courts with fewer than 50 cases over 5 years old shall identify and prepare a comprehensive list of the 50 oldest pending cases (including remaining cases which could not be disposed of in Phase IV), excluding execution petitions. These lists must be publicly notified on Court Notice Boards and to the Bar Association and dispose these cases by the end of June 2026, provided they are not stayed by Higher Courts.
3. **Reiteration of Phase IV Targets in Exclusive Courts for the Fifth phase**: In the Courts where already identified (i.e. 100 oldest Commercial Cases, 50 oldest Crime against Women cases, 300 oldest NI Act cases, 200 oldest LAC cases, and 200 oldest MACT cases) targeted cases are pending, they are directed to take necessary steps to dispose of these cases on a priority basis.
4. **Continued efforts qua Execution Petitions**: In compliance of the judgment in Periyammal (Dead Thr. Lrs.) v. V. Rajamani And Anr. Etc. 2025 INSC 329, all the Judicial Officers (Civil Jurisdiction & Mahila Courts) are directed to identify and prepare a list of execution petitions pending for more than 6 months from the date of filing and prioritise and dispose such cases expeditiously. If no execution petitions older than 6 months are pending, focus shall be on identifying and disposing of the 20 oldest execution petitions.
5. **Framing of Issues & Charges**: As a matter of routine, every endeavour shall be made to frame issues in civil cases within one month of the completion of pleadings, and likewise, to frame charges within one month where required by law.
6. **Disposal of Interim Applications**: Disposal of any remaining interim applications from Phase III in civil suits that have been pending for over three months must be expedited to ensure timely progress of the main case.


(Dr. Vijay Kumar Dahiya)
Principal District & Sessions Judge (West)
Tis Hazari Courts, Delhi

830/27088-27182
No. /APAAr-DJ/Phase-V/Gaz./PDJ West/2026

Dated Delhi, the
13 0 MAY 2026

Copy forwarded for information and necessary compliance to:-

1. The Registrar General, High Court of Delhi, New Delhi.
2. All the Judicial Officers of West District, THC, Delhi, with the request to send a status and compliance report on 1st July, 2026.
3. The Office of the Ld. CJM, West District, THC, Delhi.
4. PS to the Ld. Principal District & Sessions Judge, West, THC, Delhi.
5. For uploading on LAYERS/Centralized Website.


Principal District & Sessions Judge (West)
Tis Hazari Courts, Delhi